

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.112

IA-925/2021

IN

IB-69(ND)/2021

IN THE MATTER OF:

Narendra Singh Rawat & Ors

Vs.

M/s Elegant Infracon Pvt Ltd

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 16.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD :

ORDER

IA-925/2021:-

IA-925/2021 is listing of the main matter which has already been listed. The IA has become infructuous. The same stands **dismissed**.

In the main petition, The Registry is directed to issue notice to the Corporate Debtor. The counsel for the Financial Creditor is permitted to serve private notice to Registered Office Address on the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 20th April, 2021.

— Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)